

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 64(ND)/2016

IN THE MATTER OF:

**M/s. Princep Trade & Finance Pvt. Ltd. & Ors.....Petitioners
v.**

M/s. BRL Finlease Ltd. & Ors.Respondents

SECTION : UNDER SECTION 397-398 of the Companies Act

Order delivered on 19.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Mr. Govind Rishi & Mr. Himanshu Vij, Advs.

**For the Respondent(s) : Ms. Easha Kadian & Mr. Rishi Sood, Advocates for
Income Tax Dept.**

ORDER

Even on the second call learned arguing counsel is not present.
Accordingly, in the interest of justice hearing is deferred to 12.02.2018.

Sd/-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
(MEMBER TECHNICAL)

19.12.2017
VINEET